

ITEM NO.301
(CATEGORY NO.2)

COURT NO.1

SECTION II

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2978/2014

(Arising out of impugned final judgment and order dated 02/09/2013
in CC No. 1(B)/2012 passed by Shri O.P.Saini, Ld.Special Judge, CBI
(04) (2G Spectrum Cases), Patiala House Couert, New Delhi)

ESSAR TELEHOLDINGS LTD Petitioner(s)

VERSUS

CBI Respondent(s)

(With appln.(s) for exemption from filing c/c of the impugned
order)

WITH W.P.(Crl.) No. 36/2014
(With appln.(s) for stay and Office Report)

W.P.(Crl.) No. 39/2014
(With appln.(s) for stay and Office Report)

WITH CATEGORY NO.3

W.P.(Crl.) No. 120/2013
(With appln.(s) for permission to file additional documents and
appln.(s) for permission to file additional documents and Office
Report)

W.P.(Crl.) No. 205/2013
(With appln.(s) for permission to file additional documents and
appln.(s) for permission to file additional documents and Office
Report)

W.P.(Crl.) No. 16/2014
(With appln.(s) for bringing on record additional documents and
Office Report)

W.P.(Crl.) No. 17/2014
(With appln.(s) for bringing on record additional documents and
appln.(s) for taking additional document on record and Office

Signature Not Verified

Report)

Digitally signed by
Ramana Venkata Ganti

Date: 2015.09.23

12:16:58 IST

Reason:

W.P.(Crl.) No. 18/2014
(With appln.(s) for bringing on record additional documents and
Office Report)

SLP(Crl) No. 892/2014
(With appln.(s) for permission to file additional documents and
appln.(s) for c/delay in filing SLP and appln.(s) for directions
and appln.(s) for impleadment and appln.(s) for exemption from

filing c/c of the impugned order and Office Report)

Date : 22/09/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr.Harish N.Salve,Sr.Adv.
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Mr.Somesh Chandra Jha, Adv.

In W.P.(Crl.)No.205/
2013 Dr.Abhishek M.Singhvi, Sr.Adv.
Mr.Salman Khurshid, Sr.Adv.
Mr.Vijay Aggarwal, Adv.
Mr.Rudreshwar Singh, Adv.
Mr.Kaushik Poddar, Adv.
Mr.Mudit Jain, Adv.
Mr.A.Taneja, Adv.
Mr.A.Aggarwal, Adv.
Mr.E.Hashmi, Adv.

W.P.(Crl.)No.17/2014 Mr.Harish N.Salve,Sr.Adv.
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Mr.Abhijat P.Medh, Adv.
Mr.Deepak Singh Rawat, Adv.

W.P.(Crl.)No.16/2014 Mr.Ashok Desai,Sr.Adv.
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W.P.(Crl.)No.18/2014 Mr.Shekhar Naphade,Sr.Adv.
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In SLP(Crl.)No.892/
2014 Ms.Manali Singhal,Adv.
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Mr.Abhijat P.Medh, Adv.
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For Respondent(s) Mr.Anand Grover, Sr.Adv.
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CBI
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Mr.Rishabh Jain, Adv.
Mr.Karan Seth, Adv.
Mr.Balendu Shekhar, Adv.
Mr. B. V. Balaram Das,Adv.

Mr.Saket Singh, Adv.
Ms.Sangeeta Singh, Adv.
Ms.Niranjana Singh, Adv.

UOI-M/o.Communi.
Ms.Pinky Anand, ASG
Ms.Rekha Pandey, Adv.
Ms.Kiran Bhardwaj, Adv.
Mr.D.S.Mahra, Adv.

CPIIL
Mr.Prashant Bhushan, Adv.
Mr.Pranav Sachdeva, Adv.
Ms.Neha Rathi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP (CRL)NO.2978/2014,W.P.(Crl.)NOS.36 & 39 OF 2014:

Arguments concluded.

Judgment reserved.

(G.V.Ramana)
AR-cum-PS

(Charanjeet Kaur)
AR-cum-PS

(Vinod Kulvi)
Asstt.Registrar